

ITEM NO.6+7+8

Virtual Court 2

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).11167/2020

(Arising out of impugned final judgment and order dated 04-05-2020 in GA No. 1/2019 passed by the High Court at Calcutta)

ARVIND KUMAR NEWAR

Petitioner(s)

VERSUS

BIRLA CORPORATION LIMITED & ORS.

Respondent(s)

WITH

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 11174/2020

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 11175/2020

Date : 11-05-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.
Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Ajay Bhargava, Adv.
Ms. Vanita Bhargava, AOR
Mr. Aakash Bajaj, Adv.
Ms. Abhisar Bairagi, Adv.
Mr. Karan Gupta, Adv.
Mr. Adit Poojari, Adv.

Mr. P. Chidambaram, Sr. Adv.
Mr. K. V. Vishwanathan, Sr. Adv.
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Mr. Aakash Bajaj, Adv.
Ms. Abhisar Bairagi, Adv.
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Mr. Mukul Rohatgi, Sr. Adv.
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Mr. Karan Gupta, Adv.

For Respondent(s) Mr. Neeraj Kishan Kaul, Sr. Adv.
 Mr. Rajan Bachawat, Adv.
 Mr. Ankur Chawla, Adv.
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 Mr. Rahul Pratap, AOR

Mr. Arvind Datar, Sr. Adv.
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 Mr. Kunal Vajani, Adv.
 Mr. Debanjan Mandal, Adv.
 Mr. Sanjiv Trivedi, Adv.
 Mr. Soumya Ray Chowdhury, Adv.
 Mr. Sarvapriya Mukherjee, Adv.
 Mr. Savya Baweja, Adv.
 Mr. Kunal Mimani, AOR
 Mr. Sameer Parekh, Adv.
 Mr. Sanjiv Kumar Trivedi, Adv.
 Mr. Jishnu Chowdhury, Adv.
 Mr. Sumit Goel, Adv.
 Ms. Iram Hassan, Adv.
 Mr. Tanuj Agarwal, Adv.

Mr. Kunal Vajani, Adv.
 Mr. Debanjan Mandal, Adv.
 Mr. Sumit Goel, Adv.
 Ms. Pallavi Langar, Adv.

Mr. Shyam Divan, Sr. Adv.
 Mr. Ankur Chawla, Adv.
 Mr. Sayan Roy Chowdhury, Adv.
 Mr. Satyaki Mukherjee, Adv.
 Ms. Sanam Tripathi, Adv.
 Mr. Jayant Mohan, AOR

UPON hearing the counsel the Court made the following
 O R D E R

The Court convened through video conferencing.

Having heard the learned senior counsel appearing on behalf of the contesting parties, we are not inclined to entertain the Special Leave Petitions under Article 136 of the Constitution of India. The Special Leave Petitions are dismissed.

Since the learned Single Judge is seized of the applications for interim relief, we only clarify that the resolutions which have been passed by the respective companies shall abide by such final orders as may be passed by the learned Single Judge. The learned Single Judge shall decide upon the issue of jurisdiction, together with the applications for interim relief and render a final determination thereof. The learned Single Judge shall endeavour to do so preferably within a period of one month of the receipt of a copy of this order.

All the learned senior counsel appearing on behalf of the contesting parties have assured the Court that they shall cooperate in the early disposal of the proceedings in accordance with the time schedule.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER